

**FIR No.28933/19**  
**State vs. Unknown**  
**PS Shakarpur**  
**U/s 379 IPC**

**09.12.2020**

Fresh application on behalf of the complainant to call the status report from the SHO/ IO and providing the copy of final report, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file status report on 10.12.2020.

  
(Akanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**e.FIR No. 015333/17**  
**PS Krishna Nagar**  
**State vs. Unknown**  
**U/s 379 IPC**

**09.12.2020**

**The present application is on behalf of insurance company TATA  
AIG General Insurance Company seeking permission for release  
and sale of the vehicle bearing no. DL13 SR 8041.**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. The present application is for release of the vehicle in question on superdari. I have perused the reply of IO. I have also perused the file. The present matter has already been disposed off by this Court as compounded. Further as per the reply of IO, the vehicle in question has already been released to the complainant . As the vehicle in question has already been released to the complainant, the present application is infructuous. Hence the application is dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Akanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR NO.193/08**  
**State vs. Praveen Mittal**  
**PS Krishna Nagar**  
**U/s 411/34 IPC**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

Sh. Deepak, Id. Counsel for the applicant is present through VC.

Fresh report received from the Jail Superintendent concerned. I have also perused the file. The judicial file shows that on 29.10.2020, the present accused was granted bail on furnishing bail bond in the sum of Rs. 5000/- with one surety in the like amount to the satisfaction of jail superintendent concerned. As per the previous report of jail superintendent concerned, the accused has not been released from the custody as surety verification report is still awaited.

At this stage, Id. Counsel for the applicant/accused has submitted that he is ready to furnish fresh surety and the fresh bail bond of the applicant/accused shall be furnished tomorrow itself.

Copy of the bail order has also been received from the jail superintendent concerned. The application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR No. 349/07**  
**State vs. Ashok Mishra**  
**U/s 279/304-A IPC**  
**PS Krishna Nagar**

**09.12.2020**

Present : Ld. APP for the State is available through VC.  
None for applicant.  
Relist on 11/12/20.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

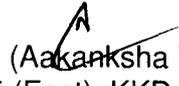
**FIR NO. 97/20**  
**PS Krishna Nagar**  
**U/s 376/354/ 354 (B)/ 506/ 509/ 323/34 IPC**  
**State vs. Akash Jain**

**09.12.2020**

Present : Ld. APP for the State through VC.

Sh. Mukesh Chandra Trivedi, Id. Counsel for the applicant/complainant through VC.

The complainant is at liberty to obtain certified copy of the same as per rules. Hence the present application is dismissed. Copy of this order be sent to LD. Counsel for the applicant on his email id and order be uploaded on the Delhi district courts website.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR NO. 401/14  
State vs. Not known  
PS Krishna Nagar**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

I have perused the application. I have perused the reply of the IO. The present application is on behalf of the applicant seeking permission to sell the vehicle in question. It is stated in the application that the vehicle in question was released to the applicant on superdari pursuant to the order of the court dated 24.06.14. As per reply of the IO, the vehicle in question was in fact released to the applicant Ashish Verma after furnishing superdarinama and taking photographs of the vehicle in question. In view of the fact that as per the reply of the IO, superdarinama and photographs of the vehicle in question have been taken, the applicant is permitted to sell the vehicle in question. The application stands allowed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

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**FIR NO. 366/20**  
**State vs. Sachin**  
**PS PIA**  
**U/s 25/54/59 arms act**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

Sh. Dinesh Yaduwanshi, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sachin.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 05.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery of the Arms shown from the accused, if any, is planted upon him. Further, the accused is a poor person having the responsibility of his family and he is not a previous offender. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 05.12.2020. Case property in the present case has already been recovered. Investigation has been completed. Further, IO has not disclosed any previous involvement of the accused in any other case. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs.5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR NO. 267/20**  
**State vs. Sukhpal**  
**PS PIA**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

Sh. Sandeep, Id. Counsel for the applicant through VC.

I have perused the application. I have also perused the reply of the IO. As per the reply of IO, the chargesheet has already been filed. Let the DL of the applicant be released after retaining self attested copy of the same. Application accordingly stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

FIR No. 470/20  
State vs. Ajay Goyal  
PS Shakarpur  
U/s 279/304 A IPC

09.12.2020

Present : Ld. APP for the State is available through VC.

Sh. F.C. Rajput, Id. Counsel for applicant present through VC.

The present application for release of vehicle bearing No. **DL 6CU-8000 (car)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sanjeev Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

Heard.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR NO. 030653/20  
State vs. Not known  
PS Shakarpur  
U/s 379 IPC**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. I have also perused the reply of the IO.

As per the reply of IO, the present matter pertains to PS Laxmi Nagar. Hence, application is dismissed for want of territorial jurisdiction.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR No. 348/20**  
**State vs. Varun Malhotra**  
**PS PIA**  
**U/s 279/337 IPC**

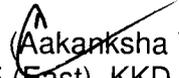
**09.12.2020**

Present : Ld. APP for the State is available through VC.

Sh. Arun Sharma, Id. Counsel for the applicant through VC.

Application perused. Reply of IO perused.

However, the reply of the IO does not mention whether the mechanical inspection of the vehicle in question has been conducted or not and whether the vehicle in question was insured on the date of the accident or not. Hence, issue fresh notice to the IO/SHO PS concerned to file proper reply on 10.12.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

FIR No. 485/20  
State vs. Shyam  
PS Shakarpur  
U/s 279/337 IPC

09.12.2020

Present : Ld. APP for the State is available through VC.

Sh. M. Kumaresan , Id. Counsel for the applicant through VC.

The present application for release of vehicle bearing No. **DL-1LR-5656** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Om Prakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

Heard.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:  
**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

The Id. Counsel for the applicant also submitted that documents of the vehicle in question are also seized by the IO during the investigation and the same be released . Let the documents pertaining to the vehicle in question be also released to the rightful owner after preparation of panchnama, clicking photographs of the same and retaining self attested copies of the same.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Akanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR NO. 508/20  
State vs. Sameer  
PS Shakarpur  
U/s 392/34 IPC**

**09.12.2020**

Present : Ld. APP for the State is available through VC.

Sh. Tarun, Id. Counsel for the accused through VC.

Bail application perused. Reply of the bail application is on record.

Same is perused.

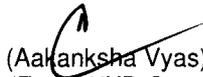
Ld. Counsel for the accused submits that the accused has been falsely implicated and the recovery shown from the accused is planted upon him. Further the accused is not a previous offender and he is a young boy who is well settled in the society and he is ready to furnish reliable surety. It is further stated that the accused is in JC since 16.11.2020 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the accused has been arrested on the spot by the complainant himself and looted mobile phone of the complainant has also been recovered from the present accused. Ld. APP for the State also submitted that two associates of the present accused who managed to flee the scene of the crime are still at large.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature in as much as the complainant has alleged that on day of the incident, the present accused along with his two associates have cornered the complainant and the present accused looted his mobile phone while his associates took away the complainant's bag. The present accused has been arrested on the spot by the complainant himself and the looted mobile phone of the complainant was also recovered from the present accused. As per the reply of the IO, the associates of the present accused are still at large. Investigation is at initial stage. Therefore, keeping in view the entire facts and circumstances, bail application is dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

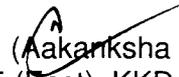
**FIR No. 2873/15**  
**State vs. Arif & Ors.**  
**PS Shakarpur**  
**U/s 420/468/471/34 IPC**

**09.12.2020**

Fresh application on behalf of the complainant to call the status report from the SHO/ IO PS Shakarpur, received through email.  
Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file status report on 10.12.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR No.503/20**  
**State vs. Chakardhari Kumar**  
**PS Krishna Nagar**  
**U/s 381/411 IPC**

**09.12.2020**

Fresh application for release Rs. 1.93 Lakh on superdari received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file status report on 10.12.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**FIR No.44713/19**  
**State vs. Unknown**  
**PS Shakarpur**  
**U/s 379 IPC**

**09.12.2020**

Fresh application on behalf of the complainant to call the status report from the SHO/ IO and providing the copy of final report, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file status report on 10.12.2020.

(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020

**CT No. 4001(SCSC)/Crime/ (PHQ) dated 27.10.20**  
**PS PIA**

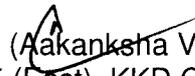
**09.12.2020**

Fresh application to direct the SHO/ IO to file the status report, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file status report on 10.12.2020.

  
(Akanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/09.12.2020